

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF LEGAL AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1527
TO BE ANSWERED ON FRIDAY, THE 28.07.2023**

IRREGULARITIES IN APPOINTMENT OF NOTARY PUBLIC

1527. SHRI NALIN KUMAR KATEEL:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has taken note of the reports regarding irregularities in the appointment of Notary Public in the country;
- (b) if so, the details thereof;
- (c) whether the Government has taken steps to investigate the said scam to ensure transparency in the appointment of Notary Public in the country; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF CULTURE

(SHRI ARJUN RAM MEGHWAL)

(a) to (d): Yes, Sir. Complaint has been received regarding alleged irregularities in the appointment of notary public and the Government having taken note of the same has accorded approval for conduct of an investigation in the matter, as per law.
